

ITEM NO.9

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. GRACY L. BAWITLUNG

Criminal Appeal No(s). 898/2025

STATE OF UTTAR PRADESH

Appellant(s)

VERSUS

MEWA LAL

Respondent(s)

WITH

Crl.A. No. 1370/2025 (II)

Crl.A. No. 1016/2025 (II)

Crl.A. No. 899/2025 (II)

Crl.A. No. 1557/2025 (II)

Date : 10-08-2026 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Yasharth Kant, AOR
Ms. Sonal Kushwah, Adv.
Ms. Prerna Sharma, Adv.
Mr. Abhinav Sharma, Adv.

For Respondent(s) :

Ms. Anushri Singh, Adv.
Mr. Kunwar Vikramaditya Shah, Adv.
Ms. Rashmi Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

Crl.A. Nos. 898, 1370, 1016 and 899/2025

All the matters numbered above are already directed to be
listed before the Hon'ble Court on 27.10.2025.

Crl.A. No. 1557/2025

Despite service being complete, none has entered appearance for respondent no. 1.

Learned counsel for the appellant has filed an application for abatement of appeal against deceased respondent no. 2.

List the said application before the Hon'ble Judge-in-Chambers.

Common digitized copies of the High Court and Trial Court records have been received. Let the soft copies be provided to the learned counsels for the parties.

Copy of this Record of Proceedings be furnished to the concerned learned Advocate-on-Record for information and compliance.

GRACY L. BAWITLUNG
Registrar

DM